



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/ 594 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aditya Hazarika,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>th</sup> 24 January, 2020.

Sub: **Restricted holiday and station leave permission.**

Ref:- Your letter No. MACT/GLP/2020/74 dtd. 21.01.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 27.01.2020, along with headquarter leave permission w.e.f. the evening of 24.01.2020 till the morning of 30.01.2020, has been granted. Further, you are allowed permission to take your official vehicle out of Goalpara for servicing purpose, at your own cost.

The District and Sessions Judge, Goalpara and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in his absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

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Memo NO.HC.VII-70/1992/ 595 -A, dated 24.1.2020  
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Systems Analyst, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

Rolan